GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO:5439
ANSWERED ON:09.05.2012
PRESCRIBED LIMITS OF UNIVERSITIES
Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several universities of the country are functioning outside their prescribed limits;

(b) if so, the names of such universities as on date;

(c) the names of States whose borders were encroached upon by these universities;

(d) whether these universities have stopped encroaching limits after Government`s order;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the action taken/to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (f): According to information furnished by the University Grants Commission (UGC), a University is established or incorporated by or under a Central Act or a State Act. The Hon'ble Supreme Court of India in the case of Prof. Yashpal has held that the Parliament is competent to enact laws for any part or for the whole country and the State Legislatures can enact law only in respect of their territorial jurisdiction confined to the concerned State. Taking cognizance of the said views of the Hon'ble Apex Court, the UGC directed all State Universities and Private Universities not to open off-campus centres/ study centres/Colleges and franchisees outside the territorial jurisdiction of their respective State. However, following two Private Universities and two State Universities started functioning outside their prescribed limit:
(i) Himgiri Zee University, Uttrakhand (Private University);
(ii) University of Petroleum and Energy Studies, Energy Acres, Uttarakhand (Private University);
(iii) Gauhati University, Guwahati (State University) and
(iv) Maharishi Dayanand University, Haryana (State University).
After the intervention of UGC, the above universities discontinued the programmes run outside their territorial jurisdiction.